

Format for claiming reimbursement for exports to Russia

Ref.No.

The Chief General Manager,
Deposit Accounts Department,
Reserve Bank of India,
Mumbai – 400 001.

Dear Sir,

Repayment of State Credits of erstwhile USSR – Reimbursement of claim against export of goods and services to Russia

Please refer to your letter No. _____ dated _____, in terms of which you had conveyed to us your confirmation of reimbursement in respect of the LC opened for exports to Russia.

We hereby submit a claim for Rs. _____ as per details given below.

A) Particulars of parties to the export transaction –

- i) Name and address of the beneficiary as per LC : _____
- ii) Name and address of the exporter/ beneficiary (in case of LCs transferred) : _____
- iii) Name and address of the importer/consignee as per LC : _____

B) Details of LC : _____

- i) LC No. & Date : _____
- ii) Value of LC – : _____
 - a) Original LC : _____
 - b) Transferred LC : _____
- iii) Expiry date of LC : _____
- iv) No. & date of registration of LC with RBI : _____

C) Particulars of nominated banks

Name and address of : _____
nominated bank as per LC _____

D) Details of exports

i) GR Form No. and date : _____
ii) Commodity : _____
iii) Quantity : _____
iv) Value : _____

E) Details of negotiation of documents

i) Date of shipment : _____
ii) Date on which documents : _____
were presented for _____
negotiation _____
iii) Date of negotiation by the : _____
nominated bank and the _____
reference No. and date of _____
their letter _____
iv) Amount of claim : _____

3. In support of our above claim, we hereby certify that –

- i) The export in question is in conformity with the current EXIM policy and subsequent notifications issued by the Government of India;
- ii) Exchange Control Rules and Regulations relating to exports have been fully complied with;
- iii) We have negotiated the documents strictly in accordance with the terms and conditions of the LC in question and subsequent amendments thereto in conformity with the provisions of UCP 500. Further, the amendments to the LC which were required to be registered with RBI (Deposit Accounts Department) in pursuance of A.D.(G.P. Series) Circular No.2 dated 18th May 1995 were duly registered with RBI;
- iv) The documents negotiated under the LC do not evidence export to third countries and that the documents have been negotiated against evidence of shipment to Russia only;
- v) The discrepancies observed were pointed out to the opening bank and the same were accepted by the opening bank before we negotiated the documents. A true copy of the letter/communication received in this regard from BFEA is enclosed.
- vi) The shipment had not been made prior to the opening of LC and Registration of LC with RBI. No shipment has been made contrary to the terms and conditions of the original LC and prior to

the receipt of relevant amendment from BFEA permitting requisite change in terms and conditions.

- vii) a) The above LC does not provide for any undrawn balance/retention money.
- b) The LC provides for undrawn balance/retention money of _____%.

Hence the amount of claim is restricted to _____%.

4. We certify that the information furnished above is true and correct. We note that in the event of any irregularity/discrepancy being detected at any time with regard to this claim, RBI shall be, in addition to recovering payments as described in paragraph 5(b) below, at liberty to take any such action as it may consider appropriate.

5. We hereby authorise Reserve Bank –

- a) to deduct a sum of Rs. _____ from the proceeds of the bill, being the charges due to the opening bank and credit the same to BFEA's Central Account with them;
- b) to debit our account and reimburse itself, if any irregularity/discrepancy is found in the documents negotiated or if any other irregularity is detected relating to the transaction(s) leading to excess/double claims for reimbursement made on RBI.

Signature with stamp :
Date :
Name :
Designation :
Signatory's Code No. :

Note : This should be signed by the officer-in-charge of the nominated bank branch, after proper scrutiny of the relevant record.